

GANESH): (a) and (b). A few industrial licence applications, received from foreign drug manufacturing companies in normal course, are in various stages of processing. Government decision thereon will be taken after examining each case, as per policy.

Fertiliser Commission for development of fertiliser industry

7987. SHRI P. GANGADEB:
SHRI SHRIKISHAN MODI:
SHRI PURSUHOTTAM
KAKODKAR:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government are considering to set up a high powered Fertiliser Commission for laying down a national policy for the development of the fertiliser industry;

(b) whether the Commission is also to study the projects for re-cycling wastes;

(c) whether any other tasks are likely to be assigned to the Commission; and

(d) if so, facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) to (d) There is no such proposal for the present.

Recommendations of Hathi Committee to create a National Drug Authority

7988. SHRI K MALLANNA:
SHRI K. LAKKAPPA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Hathi Committee on drugs has recommended the creation of a National Drug Authority which should be entrusted with the overall responsibility of planning, production and distribution of drugs and import of technology from abroad,

(b) whether the Committee has made any recommendations regarding taking over of foreign drug firms; and

(c) reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) to (c). The Report of the Committee on Drugs and Pharmaceutical Industry was received by Government on the 6th April, 1975 and is receiving its attention. Question like setting up a Drug Authority of India will also be considered by Government along with other recommendations.

Manufacture of Drilling Equipment by O. & N.G.C

7989. SHRI K MALLANNA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Oil and Natural Gas Commission has decided to manufacture drilling equipment in the country for exploration and production of crude oil; and

(b) if so, what are the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) and (b). The Oil and Natural Gas Commission has taken a number of measures to identify and develop indigenous capabilities for manufacture of a number of material inputs required for its large oil exploration and development programme. Its programme includes the manufacture of the following rigs:

(i) Work-over rigs of 50 tonnes capacity;

(ii) Crawler type work-over rigs of 28 tonnes capacity.

In addition, a collaboration agreement has been entered into by Bharat Heavy Electricals Ltd. for the indigenous manufacture of deep drilling rigs.